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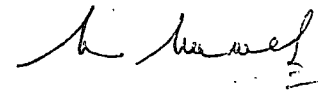
CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: DELHI.

REGN.NO. OA 311/1989
MP No.325/89

Shri S.S.Valecha Vs. Union of India & others
Applicant through Shri D.S.Choudhary, Counsel.

24.2.89

Issue Notice to the Respondents regarding admission
and Misc.Petition for condonation of delay, returnable on
28.3.1989.



(KAUSHAL KUMAR)
MEMBER

OA-311/89

28.3.89.

Present:- Shri D.S. Choudhry counsel for the applicant.

Shri A.K. Sikri, counsel alongwith Sh. J.K. Popli, I.I
for the respondents.

It is seen that the relief sought is against T.C.I.L.
where the applicant was on deputation. It has been brought out
that in M.T.N.L. there is no system for paying overtime allowance
to the cadre to which the applicant belongs. Since the relief
sought is against T.C.I.L. which is public sector project and
which has not been Notified under Section 14(2) of the Administrative
Tribunals Act, the case cannot be entertained by the Tribunal.
The applicant will have to seek remedy before the appropriate
forum. The application is disposed of accordingly.



(B.C. MATHUR)
VICE CHAIRMAN